MINUTES OF THE MEETING No. 07 (e-Meet) 01.12.2015 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS CONSOLIDATED as -

1. Shri Sunil Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2. Shri D.P. Sharma, Jr. Industrial Advisor, Deptt. of CAP(CC)(Ann.Div), Udyog Bhawan, New Delhi

3. Shri Daya Shankar, Dy Director General of Foreign Trade, Nirmal Committee IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting Sno.36 for confirmation and confirmed and adopted the same without any change

Case No.AE-100 NC No.37/14 Dated 11.12.13	M/s. Reliance Industr. Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/09/0041/EN - 14/010 Lic.No.0310052202 dated 6.8.2009

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The case is to be listed for 8.1.2014.

Case No.AE-101 NC No.37/14 Dated 11.12.2013	M/s. Ajanta Offset & Packaging Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/12/0007/EN - 14/009 Lic.No.0310050728 dated 27.07.2007

The Committee considered the case as per agenda and Committee noted that the application is incomplete due to lack of documents. DG issued by DDFP on 11.10.2013 followed by reminder dated 10.12.2013 issued by DDFP. Re-listed for 8.1.2014.

Case No.AE-102 NC No.37/14 Dated 11.12.2013	M/s. Ajanta Offset & Packaging Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/12/0008/EN - 14/009 Lic.No.0310050729 dated 27.08.2007

The Committee considered the case as per agenda and Committee noted that the application is incomplete due to lack of documents. DG issued by DDFP on 11.10.2013. Reminder to be issued by TA. Re-listed for 8.1.2014.

Case No.AE-103 NC No.37/14 Dated 11.12.2013	M/s.Baroda Textile Fibres Pvt. Limited, Baroda F.No.01/05/09/AM08/EDN.IV/Pt.IV RLA F.No.05/09/0040/EN - 14/009 Lic.No. 0310052043 dated 22.12.2011

Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by CAP(CC)(Chennai). Case deferred for eight weeks and so listed for 05.02.2014.

Case No.AE-104 NC No.37/14 Dated 11.12.2013	M/s. Chemcrystal Impex Pvt. Limited F.No.01/05/09/AM08/EDN.IV RLA No. 05/09/0039/AM12/EO License No. 0310042242 dated 31.10.2011

Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, CAP(CC)(Chennai). Re-listed for 05.02.2014.

Case No.AE-105 NC No.37/14 Dated 11.12.2013	M/s. Shital Inds. (P) Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/12/0007/EN-14/011 Lic.No.0310051749 dated 27.10.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of CAP(CC)(Chen. Div). The case may be re-listed for 05.02.2014.

Case No.AE-106 NC No.37/14 Dated 11.12.2013	M/s. Shital Inds. (P) Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/12/0007/EN-14/011 Lic.No.0310051748 dated 4.12.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of CAP(CC)(Chen. Div). The case may be re-listed for 05.02.2014.

Case No.AE-107 NC No.37/14 Dated 11.12.2013	M/s. Shital Inds. (P) Ltd. F.No.01/05/09/AM08/EDN.IV RLA F.No.05/12/0007/EN-14/011 Lic.No.0310051801 dated 28.08.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of CAP(CC)(Chen. Div). The case may be re-listed for 05.02.2014.

Office of Directorate General of Foreign Trade
New Delhi -1
Para 2.7 Revised(RLA/APT)

MEETING NUMBER 37/RL-AE/2/2013 **MEETING DATE** 01.12.2013

1	Case No.AE/RLA/01/2013 RLA No. 05/09/0040/EN-14/010	Party Name:DEEPANJALI PVT. LTD. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052202 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: DG dated 11.10.2013 issued by DDFP. Reminder to be issued on 10.12.2013. The case is to be listed for 8.1.2014.			
2	Case No.AE/RLA/02/2013 RLA No. 05/09/0040/EN-14/010	Party Name:BOMA INTERNAT. INCLTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052203 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: Ministry of Mines had written to Department of Atomic Energy, on 27.05.2013. However, Department of Atomic Energy had written back to Mines informing that the items are not covered under "prescribed substance" under the Atomic Energy Act, 1962 and they have no comments to offer. E-mail issued to MoA Mines on 10.10.013. The case is to be listed for 29.1.2014.			
3	Case No.AE/RLA/03/2013 RLA No. 05/09/0040/EN-14/010	Party Name:PATEL RITA KUMAR PR RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052204 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: E-mail reminder to Addl. DGFT, C.I.A. issued on 6.7.2013 by DDG(EDI-IV) for hard copy of application. Another reminder issued on 26.9.2013 for Hard Copy. Reminder to theRLA issued on 10.12.2013. Re-listed for 29.1.2014.			
4	Case No.AE/RLA/04/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SHIVAM CHEMICALS PRIVATE LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052205 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and then side E-mail dated 26.7.2013 issued by DDG (EDI-IV). Reminder to theRLA issued on 6.9.2013 and 10.12.2013. The case is to be listed for 29.1.2014.			
5	Case No.AE/RLA/05/2013 RLA No. 05/09/0040/EN-14/010	Party Name:PARMAR INTERNATIONAL LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052206 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: Comments awaited from Deptt. of CAP(CC)(Chen. Div). Re-listed on 29.1.2014.			
6	Case No.AE/RLA/06/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SUNAMBICA SUPRIMA CHEMICALS PVT.LTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052207 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: Comments awaited from Deptt. of CAP(CC)(Chen. Div). Re-listed on 29.1.2014.			
7	Case No.AE/RLA/07/2013 RLA No. 05/09/0040/EN-14/010	Party Name:UNITED PHOSPHORUS LTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052208 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: Email for Consul/Issue Date issued on 22.07.2013. Reminder issued on 12.12.2013 to date for furnishing the Consul/Issue Date. Re-listed for 8.1.2014.			
8	Case No.AE/PP/RLA/01/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SOLUMELA SPINNING AND FABRICS LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052209 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: Comments awaited from Deptt. of CAP(CPC Div). Re-listed for 8.1.2014.			
9	Case No.AE/PP/RLA/02/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SONNA ENERGY AND FIBRES LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052210 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Hearing Date:-
	Decision: The Committee considered the case as per agenda and deferred the case to be re-examined separately. Re-listed for 29.1.2014.			
10	Case No.AE/PR/RLA/01/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SETYA LEELA EXPORTS LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052211 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Approved Next Date:-
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of DDFP Cum the-E Tax, T.DO/20/21, 93/R dated 30.12.2013, the Committee decided to approve the case as under : Export Item Qty. Import Item Qty. 1.0 Carbon Dioxide 1 Kg. 1.0 Fish Protein 1.0 Kg. RLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)			
11	Case No.AE/PR/RLA/02/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SHIV CHEMICALS LTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052212 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Approved Next Date:-
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(CPC Div) vide their F.No.-B05/10/0120-PC-II dated 27.11.2013, the Committee decided to approve the case as under : Export Item Qty. Import Item Qty. Wheat Gluten Petroleum Jelly 1 Kg. 1. Beer 0.6 L 2. Paradin Wax 0.100 Kg 3. Mono Crystalline Wax 0.0500 Kg. RLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)			
12	Case No.AE/PR/RLA/03/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SHIRDHA AANDHRA SANCHAY LTD. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052213 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Approved Next Date:-
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAP(CPC Div) vide their F.No.-B05/11/09/2010-PC-II dated 6.12.2013, the Committee decided to approve the case as under : Export Item Qty. Import Item Qty. Ethyl Cellulose Ph. 4A/120 1 Kg. 1. Jeeda Jeeb 0.0002 Kg. 2. Fatty Alcohol C-14-22 0.3375 Kg. 3. Mix Xylene 0.0008 Kg. 4. Toluene 0.2002 Kg. 5. Isopar L. Isoparaffin Fluid Mixture Of Low Polarities - Hydrocarbon Shellsol D-40 - Solvent 0.2002 Kg. 6. C.E. Dry Sheet(Plastic Extrusion Kyocelle TP-SP 1 Packing Material) As per packing order RLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)			
13	Case No.AE/PR/RLA/04/2013 RLA No. 05/09/0040/EN-14/010	Party Name:TITAGARH & INDIA LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052214 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: Comments awaited from Deptt. of CAP(CC)(Chen Div). Re-listed for 29.1.2014.			
14	Case No.AE/PR/RLA/05/2013 RLA No. 05/09/0040/EN-14/010	Party Name:BOSS INTERNATIONAL LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052215 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Consul/Issue Date duly certified by Consul/Issue. E-mail issued on 6.9.2013. Reminder to be issued on 10.12.2013. The case is to be listed for 8.1.2014.			
15	Case No.AE/RLA/01/2013 RLA No. 05/09/0040/EN-14/010	Party Name:PARAS PHARMACEUTICALS LTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052216 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and then side E-mail dated 11.6.2013. Reminder to theRLA issued on 11.11.2013. The case is to be listed for 8.1.2014.			
16	Case No.AE/PR/RLA/06/2013 RLA No. 05/09/0040/EN-14/010	Party Name:AMBUJA INTERNATIONAL RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052217 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and then side E-mail dated 11.6.2013. Reminder to theRLA issued on 11.11.2013. The case is to be listed for 8.1.2014.			
17	Case No.AE/PR/RLA/07/2013 RLA No. 05/09/0040/EN-14/010	Party Name:MEHTA COMPUTERS PVT. LTD RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052218 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Bosco the DS, dated 23.7.2013 issued by DDFP. Int. DS, issued by DDFP on 6.9.2013. Reminder issued by TA, on 10.12.2013. The case is to be listed for 8.1.2014.			
18	Case No.AE/PR/RLA/08/2013 RLA No. 05/09/0040/EN-14/010	Party Name:MEHTA COMPUTERS LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052219 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Consul/Issue Date duly certified by Consul/Issue. E-mail issued on 6.9.2013. Reminder to firm for Consul/Issue Date issued on 10.12.2013. The case is to be listed for 8.1.2014.			
19	Case No.AE/PR/RLA/09/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SONNA ENERGY AND FIBRES LIMITED RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052220 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda and deferred the case to be re-examined separately. Re-listed for 29.1.2014.			
20	Case No.AE/PR/RLA/10/2013 RLA No. 05/09/0040/EN-14/010	Party Name:DEBEST INTERNATIONAL MARKETING CO. LTD. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052221 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. The application has been referred to Deptt. of CAP(CPC Div) for providing the comments. The case is to be listed for 8.1.2014.			
21	Case No.AE/PR/RLA/11/2013 RLA No. 05/09/0040/EN-14/010	Party Name:AMBUJA INTERNATIONAL RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052222 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. TA (CAPC) Chennai is to issue DS, for central excise data. Reminder issued by the office on 6.9.2013 and 10.12.2013. The case is to be listed for 8.1.2014.			
22	Case No.AE/PR/RLA/12/2013 RLA No. 05/09/0040/EN-14/010	Party Name:AMBUJA INTERNATIONAL RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052223 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. TA (CAPC) Chennai is to issue DS, for central excise data. Reminder issued by the office on 6.9.2013 and 10.12.2013. The case is to be listed for 8.1.2014.			
23	Case No.AE/PR/RLA/13/2013 RLA No. 05/09/0040/EN-14/010	Party Name:TOURAS PUTUN. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052224 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: Hard Copy sent to Deptt. of CAP(CC)(Chen.Div) on 10.7.2013. Comments awaited. The case is to be listed for 8.1.2014.			
24	Case No.AE/PR/RLA/14/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SOUTHERN IC INDUSTRIES LTD. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052225 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Consul/Issue Date duly certified by Consul/Issue. Email issued on 6.9.2013. Reminder is first issued on 10.12.2013. The case is to be listed for 8.1.2014.			
25	Case No.AE/PR/RLA/15/2013 RLA No. 05/09/0040/EN-14/010	Party Name:SOUTHERN IC INDUSTRIES LTD. RLA F.No. 05/09/0040/EN-14/010	Date of Lic.Issue:27.08.2009 Lic.no.0310052226 Lic.Issue Place:FOREIGN T Exp.date:-	Status:Case Deferred Next Date:-
	Decision: The Committee considered the case as per agenda. The Committee decided to call for Consul/Issue Date duly certified by Consul/Issue. Email issued on 6.9.2013. Reminder is first issued on 10.12.2013. The case is to be listed for 8.1.2014.			

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16	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SAMBHAVSHAN NUTS IND PVT LIMITED [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0001 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(Customs Div). Reclassified for 0.1.2016.

17	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

18	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

19	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

20	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

21	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

22	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0002 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

23	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHIBINA A.NATHESHA EXPORT LTD [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0030 Order date:1	Status:Case Appealed Order Date:-

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Cus.Div) vide Ref.F. No.14/03/15/0/2012-C.A.(Pt.II) dated 11.12.2015, the Committee decided to approve the case as under :-

Original Item	Duty	Impact Item	Qty
Footballs Metal of Copy Alloyball & Alloy(Plated) Thickness 0.75 mm	5 Kg.	1. Tong(Plastic)	0.0000 Kg.
		2. Tong Alloyball 12.C.5.L	0.100 Kg.
		3. Tong Alloyball 12.C	0.100 Kg.
		4. Mouthpiece (Lace)	0.0000 Kg.

SLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)

24	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUYEMBERGA PRODUCTS PVT. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0040 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

25	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:TRIMAX CHEMICALS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0041 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(Customs Div). Reclassified for 0.1.2016.

26	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0042 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

27	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:TRIMAX CHEMICALS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0043 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

28	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUPER GLOW PRODUCTS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0044 Order date:1	Status:Case Appealed Order Date:-

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

Original Item	Duty	Impact Item	Qty
Prime Steel	5 Kg.	1. Rivets	0.00 Kg.
		2. Prime Hyderad	0.320 Kg.

SLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)

29	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PANAMA PETROCHEM LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0045 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 29.1.2016.

30	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:TRIMAX CHEMICALS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0046 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

31	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SEL VINTAGE INDUSTRIES LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0047 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee noted that the firm has replied partly. Hence, it was decided to call for complete reply from the firm. E-mail issued by TA,HBPP on 10.12.2015. Re-listed for 0.1.2016.

32	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0048 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder by Email issued on 9.7.2015 and 10.12.2015. The case is to be listed for 0.1.2016.

33	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:JEEL PHARMACEUTICALS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0050 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. E-mail issued on 17.9.2015 for want of hard copy. Reminder issued on 17.12.2015. The case is to be listed for 0.1.2016.

34	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHUCHI FOOD CORPORATION LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0051 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

35	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:VIJAYA ENTERPRISES LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0056 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

36	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ABHAY PETROCHEM PVT.LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0058 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: EOL dated 5.7.2013 issued by Deptt. of C&PC(PC Div). The firm vide letter dated 18.11.2015 has stated that they have not received the EOL. A copy of EOL is being sent to the firm. The case is to be listed for 0.1.2016.

37	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0059 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

38	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ACCUTEMPO INTERNATIONAL LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0060 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

39	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED PHOSPHORUS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0061 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

40	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHUCHI FOOD CORPORATION LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0062 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

41	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED PHOSPHORUS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0063 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

42	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHUCHI FOOD CORPORATION LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0064 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 12.7.2015. Reminder is to be issued to firm. The case is to be listed for 0.1.2016.

43	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED PHOSPHORUS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0065 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

44	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED PHOSPHORUS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0066 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 9.7.2015. Reminder is first issued on 10.12.2015. The case is to be listed for 0.1.2016.

45	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:GUJARAT CHEMICAL WORKS PVT LTD [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0068 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. A copy of application is forwarded to Deptt. of C&PC(Cus. Div.) on 29.12.2015 for comments. The case is to be listed for 0.1.2016.

46	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED PHOSPHORUS LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0069 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. E-mail issued on 12.11.2015. Re-listed hard copy. Reminder to SmtSLA issued on 10.12.2015. The case is to be listed for 0.1.2016.

47	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:UNITED [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0070 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: EOL dated 12.11.2015 issued by DIPP. Reminder to be issued. The case is to be listed for 0.1.2016.

48	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:GUJYNAN PVT.LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0071 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: EOL dated 10.10.2015 issued by Deptt. of C&PC(PC Div). Reminder to be issued. Re-listed for 0.1.2016.

49	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:DIPTI SHAKTI TIMBER EXPORTS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0072 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and noted that reply from the firm from the Bricks has been received and is being sent to DIPP. The case is to be listed for 0.1.2016.

50	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:TUNO GLOVES IND. PVT.LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0073 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: EOL dated 15.9.2015 issued by DIPP. Reminder dated 10.12.2015 issued by this office. The case is to be listed for 0.1.2016.

51	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUMEDHA INVESTMENTS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0074 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for data from Central Excise Department from Pune. Letter issued to O/o Superintendent of Central Excise & Customs, Pune on 14.12.2015. Re-listed for 29.1.2016.

52	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUMEDHA INVESTMENTS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0075 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda. The Committee decided to call for data from Central Excise Department from Pune. Letter issued to O/o Superintendent of Central Excise & Customs, Pune on 14.12.2015. Re-listed for 29.1.2016.

53	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SINGHVI'S WIRE LIMITED [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0076 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(Customs Div). Re-listed for 0.1.2016.

54	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:NAGARJUNA AGRO PRODUCTS	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0077 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(Customs Div). Re-listed for 0.1.2016.

55	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:MEC EXPORT	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0078 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 0.1.2016.

56	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:MEC EXPORT	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0079 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 0.1.2016.

57	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUYEMBERGA PRODUCTS PVT. LTD. [redacted]	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0080 Order date:1	Status:Case Appealed Order Date:-

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide dated F. No. 7/7/2012/L.Y(B) dated 11.12.2015, the Committee decided to approve the case as under :-

Original Item	Duty	Impact Item	Qty
Aluminium Foil Paper (Alu Foil) Aluminium Foil Paper (Alu Foil) Thickness 0.0 mm Weight of 22 GSM/M	5 Kg.	1. Aluminium Paper (Alu Foil) Thickness 0.0 mm Weight of 22 GSM/M	1.0 Kg. Silver
		2. Coated Paper (PPC, ABS) (Water Based)	0.0 Kg.
		3. Aluminium Coated Paper (Alu Foil) Thickness 0.0 mm	1.0 Kg. Silver

SLA concerned may take necessary action under Para 2.7 of HBP as per above decisions.(NORMS COMMITTEE)

58	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHUBHLA IMPEX	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0081 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

59	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHUBHA INDUSTRIES INDIA	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0082 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. E-mail issued on 10.12.2015 for hard copy. The case is to be listed for 0.1.2016.

60	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:ASIAN CHEMICALS	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0083 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and being sent to Deptt. of C&PC(Cus.Div). The case is to be listed for 0.1.2016.

61	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PLANTEX INDIA LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0084 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

62	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PLANTEX INDIA LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0085 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

63	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PLANTEX INDIA LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0086 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

64	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SUYEM INDUSTRIES PVT. LTD.	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0087 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

65	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:SHIVA CHEMICALS LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0088 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

66	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PRINCO CHEMICALS LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0089 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

67	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PRINCO CHEMICALS LIMITED	Date of Order:27/10/2015 00:0 Date of Hearing: Last Date: Ref No:Order/2015/0090 Order date:1	Status:Case Disposed Order Date:28/01/2016

Decision: The Committee considered the case as per agenda and decided to debit consideration offer case for four weeks, for want of hard copy of application from SLA and then. The case is to be listed for 0.1.2016.

68	Case No:NTPRL/AE/13/0011 DETAIL NO:0000000000 [redacted]	Party Name:PRINCO CHEMICALS LIMITED	Date of Order:27/10/2015 00:0	Status:Case Disposed

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			[illegible]	
11	[illegible]	[illegible]	[illegible]	[illegible]
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for that section, the same of hard copy of application from SEA and then. The case is to listed On 8.1.2014			

Dated:01.01.2014
Place:New Delhi

Deepa Shankar
Dy. Director General of Foreign Trade

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